

ITEM NO.7

COURT NO.1

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 53326/2023

(Arising out of impugned final judgment and order dated 22-09-2023 in AUS37AACA No. 219/2022 passed by the High Court of Judicature at Allahabad)

NEW OKHLA INDUSTRIAL DEVELOPMENT AUTHORITY (NOIDA) Petitioner(s)

VERSUS

HINDUSTAN STEELWORKS CONSTRUCTION LIMITED

Respondent(s)

(FOR ADMISSION and IA No.78927/2024-EXEMPTION FROM FILING O.T. and IA No.78928/2024-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS and IA No.78926/2024-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 10-04-2024 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. Suvigya Awasthy, Adv.
 Mr. Sameer Jain, Adv.
 Mr. Love Kumar Gupta, Adv.
 Mr. Deepesh Raj, Adv.
 Mr. Vivek Joshi, Adv.
 Mr. Rohan Gulati, Adv.
 Mr. Soayib Qureshi, AOR
 Mr. Ravi Shankar Jha, Adv.

For Respondent(s) Mr. Gourab Banerji, Sr. Adv.
 Ms. Malvika Trivedi, Sr. Adv.
 Mr. Saurav Agrawal, Adv.
 Mr. Pranay Agrawala, Adv.
 Mr. Raka Chatterjee, Adv.
 Mr. Ts Sundaram, Adv.
 Ms. Sushree Sipra Sahu, Adv.
 Mr. Sahil Tagotra, AOR

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 Delay condoned.
- 2 Issue notice.
- 3 Pending further orders, no coercive steps shall be taken against the petitioner on the basis of the impugned judgment and order of the High Court of Judicature at Allahabad dated 22 September 2023 in Appeal No 219 of 2022.
- 4 In order to facilitate the final disposal of the proceedings, counsel for the contesting parties shall file brief notes of submissions not exceeding five pages each at least two days prior to the next date of listing, which shall also be emailed to cmvc.dyc@gmail.com.
- 5 List the Special Leave Petition on 3 May 2024.

**(SANJAY KUMAR-I)
DEPUTY REGISTRAR**

**(RANJANA SHAILEY)
COURT MASTER**